

T. P. Singh vs. K. S. Vohra & Anr.

CT No. 5735/2010

New No. 17910/16

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: None for the complainant despite intimation

Shri Harpreet Singh Popli, learned counsel for both the accused persons through V/C

Both the accused persons through V/C

Court is convened through V/C (Cisco Webex) from residence office.

Today the matter is listed for orders on the point of charge.

It was submitted by the learned counsel for the complainant that he was working as TGT in GHPS School, *Fateh Nagar*, Delhi, however, vide letter dated 03.12.2009 issued under the forged signature of accused no.2/Chairman of the School, his service was suspended. He submitted that the said letter was handed over to him by accused no.1 namely *K. S. Vohra*, the then Principal of the School. He further submitted that accused no.1 has forged the signature of accused no.2 with or without the consent of accused no. 2. Thus, according to the complainant, both the accused persons have executed a false document. In support of his contentions, he relied on the evidence of *CW2/Syed Faisal Huda*, the Hand Writing Expert. Relevant part of his testimony reads as under:-

"..After careful examination and comparison, I am of the definite opinion that the disputed signature marked as D1 has

not been written by the same person who has written the admitted/specimen signature marked as A1 to A4 and S1 to S4....."

The allegations were denied by the opposite party.

It was submitted on behalf of the accused persons that impugned suspension letter was signed by the Chairman, who was the competent authority to sign the same and that he has admitted his signatures on the said suspension letter. He further submitted that when execution of the impugned suspension letter has been admitted by the Chairman/accused no. 2, there is no question of "execution of a false document" as defined under section 464 IPC. He further submitted that if what is executed is not a false document, there is no forgery and if there is no forgery then neither section 465 nor section 471 IPC are attracted. He, therefore, requested that both the accused persons may be discharged in this case.

He also placed reliance on a judgment passed by the Hon'ble Supreme Court of India in the case of *Dr. Vinla vs Delhi Administration (1963 AIR 1572)*.

I have already heard both the parties at length and have also perused the records very carefully.

Succinctly stated, accused no.1 and 2 were the Principal and the Chairman (respectively) of the School where complainant was working as a teacher. Vide letter dated 03.12.2009 issued under the signatures of accused No.2/Chairman, complainant was suspended from the service. It is not the case of complainant that Chairman/accused no. 2 was not the competent authority to issue the suspension letter.

Now, the complainant has challenged his suspension letter before this court alleging that it was a "forged document".

The learned predecessor Judge vide order dated 27.06.2013, after taking into consideration the pre-summoning evidence, was pleased to summon both the accused persons to face the trial for the offences punishable under sections 465/471/34 IPC.

In pre-charge evidence, complainant examined himself as CW1 while the handwriting expert was examined as CW2.

Since the procedure for trial of warrant cases instituted otherwise than on a police report was adopted in this case, the applicable section would be section 245 of the Code of Criminal Procedure, 1973 (herein after referred to as the Code). It reads as under:-

245. When accused shall be discharged. (1) If, upon taking all the evidence referred to in Section 244 the Magistrate considers, for reasons to be recorded, that no case against the accused has been made out which, if un-rebutted, would warrant his conviction, the Magistrate shall discharge him.

(2) Nothing in this section shall be deemed to prevent a Magistrate from discharging the accused at any previous stage of the case if, for reasons to be recorded by such Magistrate, he considers the charge to be groundless.

The Hon'ble High Court of Delhi while dealing with section 245 of the Code in the case of *Siri Chand Gupta vs Santoshi Kumari & Anr* decided on 12 March 2008 observed as under:-

".....It is therefore clear that where a warrant case is instituted otherwise than on a police report, the task of the Magistrate at the stage of framing charge is to undertake a greater degree of scrutiny of the materials brought because it is not an investigating agency that has filed a report which the Magistrate is required to consider. He is acting on a pre-charge evidence of the complainant and her witnesses and he has to be satisfied that what is presented before him, even if un-rebutted, makes out a case for framing a charge. If that evidence, even if un-rebutted, does not make out a case against the accused then the Magistrate 'shall discharge' the accused. Therefore the degree of scrutiny of the evidence of the prosecution is much stricter than in the case instituted on a police report."

Now let us examine the case in hand.

Both the sections for which the accused persons were summoned to face the trial provide punishment for the offence of forgery.

Section 463 IPC defines forgery. It reads as under:-

463. Forgery—Whoever makes any false documents or false electronic record or part of a document or electronic record, with intent to cause damage or injury, to the public or to any person, or to support any claim or title, or to cause any person to part with property, or to enter into any express or implied contract, or with intent to commit fraud or that fraud may be committed, commits forgery.

Section 465 IPC prescribes punishment for forgery. It reads as under:-

465. Punishment for forgery—whoever commits forgery shall be punished with imprisonment of either description for a term which may extend to two years, or with fine, or with both.

Section 471 IPC deals with using as genuine a forged document. It reads as under:-

471. Using as genuine a forged document or electronic record- Whoever fraudulently or dishonestly uses as genuine any document or electronic record which he knows or has reason to believe to be a forged document or electronic record, shall be punished in the same manner as if he had forged such document or electronic record.

It is the case of complainant that the accused persons prepared a false document whereby he was suspended from service.

Making a false document is provided under section 464 IPC. It reads as under:-

464. Making a false document--A person is said to make a false document or false electronic record-

First-Who dishonestly or fraudulently-

(a) Makes, signs, seals or executes a document or part of a document;

(b) Makes or transmits any electronic record or part of any electronic record;

(c) Affixes any digital signature on any electronic record;

(d) Makes any mark denoting the execution of a document or the authenticity of the digital signature,

With the intention of causing it to be believed that such document or part of document, electronic record or digital signature was made, signed, sealed, executed, transmitted or affixed by or by the authority of a person by whom or by whose authority he knows that it was not made, signed, sealed, executed or affixed; or

Secondly- Who, without lawful authority, dishonestly or fraudulently, by cancellation or otherwise, alters a document or an electronic record in any material part thereof, after it has been made, executed or affixed with digital signature either by himself or by any other person, whether such person be living or dead at the time of such alteration; or

Thirdly- Who dishonestly or fraudulently causes any person to sign, seal, execute or alter a document or an electronic record or to affix his digital signature on any electronic record knowing that such person by reason of unsoundness of mind or intoxication cannot, or that by reason of deception practiced upon him, he does not know the contents of the document or electronic record or the nature of the alterations.[...]"

A person is said to make a false document if he satisfies one of the three above mentioned conditions. Section 464 IPC further makes it clear that only the one who makes a false document can be held liable under the aforesaid provision.

The first condition being that the document has been falsified with the intention of causing it to be believed that such document has been made by a person, by whom the person falsifying the document knows that it was not made. Clearly the document in question i.e. the suspension letter, even if it be assumed to have been made dishonestly or fraudulently, had not been made with the intention of causing it to be believed that it was made by or under the authority of someone else as the

Chairman, who was the competent authority to issue the suspension letter, has admitted his signature on the impugned suspension letter. This fact was also within the knowledge of the complainant which is evident from his cross-examination recorded on 10 August 2016 and 7 June 2017.

Relevant part of his cross-examination reads as under:-

"..... Q. Did you know that on 03.08.2013, the accused no. 2 admits his signature on Ex.CW1/A to be his own?

Ans. Yes. I knew that.....

.....It is correct that I did not mention in my pre-summoning evidence that I have obtained the knowledge of the fact that Mr. Tarsem Singh (accused no.2) has admitted his signatures on the memorandum/suspension letter dated 03.12.2009 Ex.CW1/A. "

The second condition deals with a situation where a person without lawful authority alters a document after it has been made. There has been no allegation of alteration of the suspension letter after it has been made. Therefore, the case of the complainant does not even fall in second category.

The third condition deals with a document, signed by a person who due to his mental capacity does not know the contents of the documents which were made i.e. because of intoxication or unsoundness of mind etc. Such is also not the case before this court.

If what is executed is not a false document, there is no forgery. If there is no forgery then neither section 465 nor section 471 IPC are attracted.

It was then contended on behalf of the complainant that at the stage of framing the charge, the Court has to *prima facie* consider whether there is sufficient ground for proceeding against the accused and the Court is not required to appreciate the evidence for arriving at a conclusion that the materials produced are sufficient or not for convicting the accused. He reiterated that there was evidence to the effect

that signatures on the impugned letter were not that of the Chairman. In support of his contention, he again referred the testimony of hand writing expert/CW2.

CW2 was a private handwriting expert who, as expected, supported the case of his client i.e. the party who had engaged and paid him. Relevant part of his statement recorded in pre-charge evidence reads as under:-

"... After careful examination and comparison, I am of the definite opinion that the disputed signature marked as S1 has not been written by the same person who has written the admitted/specimen signature

XXXX by Sh. Harpreet Singh Popli, learned counsel for accused persons

It is correct that in my expert opinion, a person can have more than one type of signature which he may use at any given time... "

Thus, from the above cross-examination it is evident that the hand writing expert himself has admitted that a person can have more than one type of signatures. Further, he has not examined the original suspension letter for comparison. Rather, he merely examined the photographs of the impugned suspension letter which is evident from Ex.CW2/1. Relevant part of Ex.PW2/1 reads as under:-

".... I have taken the photographs of admitted, specimen and disputed signatures from the court file on dated 21.05.2011..."

Thus, it would be highly unsafe for this court to proceed on the footing that his evidence inculcates the accused persons particularly when the complainant knew that accused no.2 has admitted the signatures to be his own.

The Hon'ble High Court of Delhi in the case of *Siri Chand Gupta (supra)* while dealing with the CFSL report regarding difference in signature observed as under:-

".....Merely because there is a CFSI report which points out that the signature on the loan form is different from the natural signature of the petitioner that by itself does not in any event point to the Petitioner having been the person responsible for the forgery. It would be unsafe for any court to proceed on the footing that such evidence inculcates the petitioner. This Court is, therefore, unable to appreciate the conclusion drawn by the learned MM that a prima facie case under sections 420/468/471 IPC is 'fully made out against the accused Siri Chand Gupta.' As pointed out earlier the test here was not merely to see if there was a prima facie case against the Petitioner Siri Chand Gupta but whether the entire prosecution evidence even if un-rebutted makes out any case against him at all. This Court is satisfied that the entire prosecution evidence, even if un-rebutted, makes out no case against the petitioner. This was indeed a case where the Magistrate was bound to discharge the petitioner in exercise of the powers under section 245(1) CrPC."

Result

In view of the above discussion, I am satisfied that the entire complainant's evidence, even if un-rebutted, makes out no case against the accused persons. Consequently, both the accused persons are discharged in this case.

Considering the current situation of COVID-19 pandemic, their earlier bail bonds are treated as one under section 437-A of the Code of Criminal Procedure, 1973. However, they are directed to affix their latest photograph on the bail bond within 30 days from today.

File be consigned to record room after due compliance.



(Babita Puniya)
MM-06, West District,
Tis Hazari Courts, Delhi
10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, टिंडी हज़ारी
West District Room No 355 Tis Hazari
तीस हज़ारी न्यायालय
The Magistrate

Item No. 10

FIR No. 385/2015

PS: Mundka

New Case No. 6031/2018

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

Ms. Aanchal Budhraj, learned counsel for the complainant through V/C

Court is convened through V/C from residence office.

It is stated by the learned counsel for the complainant that matter has been settled.

Heard. File perused.

Put up on 28.09.2020 for further proceedings.



(Babita Puniya)

MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला पश्चिम, कमरा नं. 355, तृतीय मंजूर

West District, Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

The Metropolitan Magistrate

Item No. 1
NCB vs. Naqeebullah

CC No. 17087/2016
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: None

Court is convened through V/C from residence office.

File perused. Put up on 07.12.2020 for consideration/further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 3

State vs. Ramesh Chander

FIR No. 169/2011

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that despite availing numerous opportunities, IO has not file the supplementary *challan*. Therefore, the SHO was summoned for today, however, summons could not be issued due to lock-down. Let fresh summons be issued to the SHO concerned to either appear in person in the court or to join the proceedings through V/C on the next date of hearing.

Put up on 07.12.2020 for further proceedings.

(Babita Puniya)

MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, गुरुदास
West District Room No. 355, Gurudas
पौस हजारी न्यायालय, दिल्ली
The Metropolitan Magistrate, Delhi

Item No. 4
State vs. Charan Singh @ Guddu

FIR No. 338/2016
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of PE. Further perusal of the file reveals that PW/complainant is running in J/C. Consequently, the matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 07.12.2020 for PE. P/W of accused be also issued for next date of hearing with endorsement that he is complainant in this case.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, टिज हजारी
West District Room No 355, Tis Hazari
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 6

CC No. 1568/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that the matter is listed for arguments on the application filed under section 156(3) Cr.P.C., however, learned counsel for the complainant has telephonically sought an adjournment on the ground that he is out of station.

In view of the same, put up the matter on 07.12.2020 for argument on the application filed under section 156(3) Cr.P.C.

(Babita Puniya)

MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिषद, बमरा नं. 355, कृती नगर

West District, Room No. 355, The Court

तीस हजारी न्यायालय, दिल्ली

Ths Hazari Courts, Delhi

Item 8

FIR No. 118/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for the complainant

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is listed for arguments on protest petition, however, none has joined the proceedings on behalf of the complainant.

List the matter on 07.12.2020 for arguments on protest petition.

Notice be issued to the complainant and IO for next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355 तृतीय तल
West District, Room No. 355 Third Fl.
तीस हजारी न्यायालय, दिल्ली
The Metropolitan Courts, Delhi

Item 9

FIR No. 343/2017
PS: Hari Nagar
New Case No. 4677/2018

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

Shri *Shekhar Bhambri*, learned counsel with both the accused persons through V/C

Court is convened through V/C from residence office.

It is stated by the learned counsel for the accused persons that there is possibility of settlement.

Heard. File perused.

Put up the matter on 07.12.2020 for arguments on the application filed under section 173(8) Cr.P.C./report on settlement. Reply, if any be filed by next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, टिंडीय
West District, Room No. 355, Tinodiya
तीस हजारी न्यायालय, दिल्ली
Tin Hazari Courts, Delhi

Item No. 11

FIR No. 27019/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C
None for accused

Court is convened through V/C from residence office.

File perused.

Put up on 07.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय फ्लोर
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय दिल्ली
Thirteen Hajaris Courts Delhi

Item No. 14
State vs. Amir Faisal & Anr

FIR No. 652/2015

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Learned APP for the State

Shri Anil Vtas, learned counsel for accused *Vikas* through V/C^e
None for accused *Amir Faisal*

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Perusal of the file reveals that matter is listed for recording the statement of process server under section 82 Cr.P.C., qua accused *Amir Faisal*. However, process could not be issued to the P/S due to lock down. Let P/S be summoned for 07.12.2020 for recording his statement.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, सुलीय ताल
West District Room No. 355, Thir. F.
तीस हजारी न्यायालय
T-5 Hazratpur, Delhi

Item No. 16

State vs. Basant Lal
FIR No. 541/2013
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that vide last order, B/Ws were directed to be issued against the IO, however same could not be issued due to lock down.

Put up on 07.12.2020 for purpose fixed.

(Babita Punia)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, टिंडी हजारी
West District, Room No. 355, Tindivan
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 17

State vs. Bijender Singh

FIR No. 324/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

Court is convened through V/C from residence office.

File perused.

Let IO be summoned for next date of hearing.

Put up on 07.12.2020 for consideration.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355
West District, Room No 355
तीस हजारी न्यायालय
The Metropolitan Court

Item No. 22
FIR No. 427/2018
PS: Mundka
New Case No. 1251/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused persons

Court is convened through V/C from residence office.

Put up on 07.12.2020 for arguments on the point of charge.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, वृत्तिच नगर
West District Room No. 355
पैसा हजारी न्यायालय
12/08/2020

Item No. 19

State vs. Sonu Kumar

FIR No. 212/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused.

Summons could not be issued due to lock-down. Let fresh summons be issued to the accused with notice to his surety for 07.12.2020.

(Babita Puniya)

MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिचय, कमरा नं. 355, तृतीय तल

West District, Room No. 355, Third Floor

तीस हजारी न्यायालय

दिल्ली

10.08.2020

Item No. 20
State vs. Rajender @ Raju

FIR No. 595/2018
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused.

Summons could not be issued due to lock-down. Let fresh summons be issued to the accused with notice to his surety for 07.12.2020.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, टिंडी हजारी
West District, Room No. 355, Tindia
तीस हजारी न्यायालय
Tis Hazari Court

item No. 23

FIR No. 64/2009
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

Accused through V/C

Shri Piyush Gupta, learned LAC for accused through V/C

Court is convened through V/C from residence office.

File received back from *Lok Adalat* as unsettled.

File perused.

Put up the matter on 25.08.2020 for consideration as it is one of the oldest matters pending in the court of undersigned.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिचय, कमरा नं. 355, गृहीत हॉल
West District, Room No 355, Greet Hall
सोस हजारी न्यायालय, दिल्ली
10/08/2020 10:15:00 AM

Item No. 25

State vs. Anil

FIR No. 214/2015
PS: Mundka
New Case No. 68340/2016

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is listed for recording the statement of accused under section 313 of the Code of Criminal Procedure, 1973. Therefore, let court notice be issued to the accused as well his counsel to join the proceedings through V/C on the next date of hearing.

Put up 24.08.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, दूसरी मंजिल
West District, Room No. 355 2nd Fl.
दिस हजारी न्यायालय, दिल्ली
दिस हजारी न्यायालय, दिल्ली

Item No. 26

FIR No. 318/2015
PS: Hari Nagar
New Case No. 76787/16

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.

(Babita Punia)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, सूरीव नगर
West District, Room No. 355
प्रेस हजारी न्यायालय

Item No. 30

FIR No. 518/2015
PS: Mundka
New Case No. 5065/2018

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.

(Babita Punia)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355 सुटींग हॉल
West District, Room No. 355
प्रेस हलतारी न्यायालय
10.08.2020

Item No. 31

FIR No. 377/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-६
Metropolitan Magistrate-6
जिला परिषद, कमरा नं. 357 पुणे-
West District Room No 357
वीस हजारी नगरपालिका
10-08-2020

Item No. 28

FIR No. 115/2013
PS: Mundka
New Case No. 4236/2017

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, बरमर नं. 355 कृतीया
West District, Room No 355
बीता हजारी न्यायालय
10.08.2020

Item No. 36

Kailash Gupta vs. Anil

CT No. 389-A/1/2014

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: *Shri Rajesh Kaushik*, learned counsel of the complainant through V/C

Court is convened through V/C from residence office.

It is stated by the learned counsel that he wanted to file certain documents on record, however, due to lock-down, he could not obtain the certified copies of those documents from the Hon'ble High Court of Delhi. In view if the same, he seeks adjourned.

Heard. Allowed.

At request, put up on 07.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं 355, टूरींग
West District Room No 355, Touring
प्रेस हजारी न्यायालय टूरींग
प्रेस हजारी न्यायालय टूरींग

Item No. 34

FIR No. 552/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.

(Babita Puniya)

MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 35
West District, Room No. 35
बीस हजारों न्यायालय

Item No. 33

FIR No. 49/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.



(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, पृथीय नगर
West District, Room No. 355, Preeti Nagar
दिस हजारी न्यायालय, दिल्ली

Item No. 13

FIR No. 504/2016

PS: Hari Nagar

U/sec. 420 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State

Court is convened through V/C from residence office.

As per report of *Ahlmad*, file is not traceable.

Heard

He is directed to trace the file and put up the same on 28.09.2020.

(Babita Puniya)

MM-06, West District
THC, Delhi/10.08.2020

बबीता पुनिया
Ms BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, बंगला नं. 355, पूर्वी दिल्ली
West District, Room No. 355, The
तीस हजारी न्यायालय
Tis Hazari Courts

Item no. 39
Manpreet Singh Ghai vs. Sumeet Kaur

CT No. 12605/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DIIC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: None

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that settlement talks were going on between the parties.

Put up on 07.12.2020 for further proceedings.

Court notice be issued to the complainant asking him to appear either in person or through counsel on the next date of hearing failing which complaint shall be dismissed for non-prosecution and in default.

(Babita Punia)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 35, पृथ्वी नगर
West District, Room No. 35
वेस्ट हजारी न्यायालय
10/08/2020

Item No. 38

Rita Arora vs. State

PS: Hari Nagar
CT No. 350/1/2014

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: *Shri Ankit Mutreja*, learned counsel for the complainant through V/C

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is listed for arguments on the point of summoning; however, learned counsel for the complainant seeks adjournment to address the arguments on the point of summoning.

Heard. Allowed.

At request, put up on 28.09.2020 for purpose fixed.

(Babita Punjya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पुनिया
Ms. BABITA PUNJYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, इमारत नं. 354, पुरी ब
West District Room No. 354
रीस हजारी न्यायालय

Item No. 35

FIR No. 82/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, बंगला नं. 355, पृथ्वी नगर
West District Room No 355, Preeti Nagar
तीस हजारी न्यायालय
The District Court

Item No. 40

Prem Bhatia vs. Priyanka

CC No. 2877/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: None

Court is convened through V/C from residence office.

File perused.

Perusal of the file reveals that even on the last date of hearing, none had appeared on behalf of the complainant. Today also none has joined the proceedings on behalf of the complainant through V/C, however, in the interest of justice, no adverse order is being passed against her.

Put up on 07.12.2020 for further proceedings.

Court notice be also issued to the complainant asking her to appear either in person or through counsel on the next date of hearing failing which complaint shall be dismissed for non-prosecution and in default.

(Babita Punia)

MM-06, West District
THC, Delhi/10.08.2020

बबिता पुनिया
Ms. BABITA PUNIA
महानगर दफ्तरकारी न्यायालय
Metropolitan Magistrate
जिला परिवार, कमरा नं. 35
W District Room No. 35
हरि नगर

Item No. 37

Untrace report

FIR No. 107/2007

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State

Court is convened through V/C from residence office.

File perused.

Put up on 28.09.2020 as this is one of the oldest matters pending in this court.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दफ्तरीकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस, बंगला नं. 355, पूर्वी दिल्ली
W. District Room No. 355, Hari Nagar
दिस हजारी न्यायालय

Item 12

FIR No. 215/2017

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DIIC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C
None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that none has been appearing on behalf of the accused. However, in the interest of justice, no adverse order is being passed today against him.

Put up on 07.12.2020 for further proceedings.

(Babita Puniya)

MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 356, पृथीव नगर
West District, Room No. 356, Preeti Nagar
तीस हजारी न्यायालय
Tis Hazari Court

Item No. 32

FIR No. 236/2018
PS: Mundka
New Case No. 456/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं 355, इलीट
West District, Room No. 355, IIT
प्रेस हलकारी न्यायालय
Press Hall, Courts

Item No. 29

FIR No. 174/2016
PS: Mundka
New Case No. 5948/2017

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused persons

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

दबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355 वृत्ति नं. 11
West District Room No. 355
पीरा हजारी न्यायालय

Item No. 24

State vs. Ajit Pal Singh

FIR No. 299/2014

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is listed for PE. Hence, the matter stands adjourned in view of the office order issued by the Hon'ble High court of Delhi.

Put up on 07.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं 355, एटीएम रोड
West District, Room No. 355, ATM Road
हरि नगरी न्यायालय
Hari Nagar Court

Item No. 21

State vs. Mukesh

FIR No. 130/2017

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

File perused.

Summons could not be issued due to lock-down. Let fresh summons be issued of the accused with notice to his surety for 07.12.2020.

(Babita Puniya)

MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय
West District Room No. 355
वेस्ट हवारी न्यायालय
10-08-2020

Item 15

FIR No. 284/17

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C


None for the accused

None for the complainant

Court is convened through V/C from residence office.

File perused. Put up 07.12.2020 for framing the notice.

Court notice be also issued to the complainant for next date of hearing.


(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, पुलिस भवन
West District Room No. 355, Police Bhawan
तीस हजारी न्यायालय
T-355, 355, 355

Item 5

FIR No. 032888/2017
PS: Mundka
New Case No. 7814/2017

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

Accused Ram Tiwari has already been convicted

None for accused *Dalip*

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is listed for recoding the statement of process server qua accused *Dalip*.

List the matter on 07.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, गृहीत मं. 1
West District, Room No. 355, Third Floor
वीरा हजारी न्यायालय, दिल्ली
T-9 H-2230 Courts, Delhi

Item No. 7

State vs. Inder Singh

FIR No. 565/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that none has been appearing on behalf of the accused. However, in view of the current COVID-10 pandemic situation, no adverse order is being passed toady against the accused.

Put up on 07.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, पृथ्वी नगर
West District Room No. 355, Preeti Nagar
तीस हजारी न्यायालय, दिल्ली
The Magistrate Courts - Delhi

Item No. 27

FIR No. 85/2017
PS: Mundka
New Case No. 4241/2017

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: Learned APP for the State through V/C

None for accused *Sandeep*

Accused *Himanshu* not produced from J/C (on bail in this case)

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that the matter is at the stage of PE. Consequently, the matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

List the matter on 07.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355
West District, Room No. 355
प्रेस हजारी न्यायालय
प्रेस हजारी न्यायालय

Item No. 2

Balasaraswathy vs. KVS/N Raju

CT No. 858/1/2010

New case no. 18831/2016

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

10.08.2020

Present: None

Court is convened through V/C from residence office.

File is stated to be pending in Sessions Court.

Put up on 07.12.2020 for further proceedings.

(Babita Puniya)

MM-06, West District

THC, Delhi/10.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, द्वितीय तल
West District, Room No. 355, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
Thirteenth Hajarai Court, Delhi